

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: MUMBAI

REVIEW PETITION NO. 22/01
IN
ORIGINAL APPLICATION NO. 417/99

CORAM: HON'BLE SHRT B.N.BAHADUR.
HON'BLE SHRT S.K.Z. NAQVT.

MEMBER (A)
MEMBER (J)

K. C. Sharma .. Applicant

By Advocate Shri K.B. Talreja.

Vs.

Central Railway .. Respondent

By Advocate Shri S.C. Dhawan.

O R D E R

DATED: 1/8/2001

Hon'ble Shri B.N. Bahadur.

.. Member (A)

This is a Review Petition No.22/01 in OA 417/99 filed by the applicant in the OA. The review petition ends with the prayer which reads as follows:

"It is, therefore, prayed politely that the methodology adopted in the Trade Test is wrong and deserves to quashed and set aside and fresh Trade Test be conducted as per rules and if applicant is found suitable posted or else considered against 25% quota for which he is eligible for any of the skilled posts available in the department."

2. We have gone through the review petition and the points made therein. As will be clear from the contents of the review petition as indeed from the prayer reproduced above, the original applicant is

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seeking to re-argue the OA on certain grievance that he has on merits. Well, as he may have a grievance, the remedy for such grievances does not lie in a review petition.

3. We do not find any error apparent on the face of the record or any new fact come to light. Hence, the grievance made out cannot be considered in a review petition. In the circumstances, the review petition is hereby rejected. No costs.

S. K. I. Naqvi

(S.K.I. NAQVI)
MEMBER (J)

B. N. Bahadur

(B.N. BAHADUR)
MEMBER (A)

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Order/Judgement despatched
to Applicant/Respondent(s)
on 19/8/61

Ab